

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 64 OF 2019 IN
DFR NO. 4919 OF 2018**

Dated: 1st February, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**Hirehalli Solar Power Project LLP & Anr. ...Appellant(s)
Versus
Bangalore Electricity Supply Company Limited & Anr.Respondent(s)**

Counsel for the Appellant(s) : Mr. Prabhulinga Navadegi, Sr.Adv.
Mr. Shubharanshu Padhi
Mr. Ashish Yadav

Counsel for the Respondent(s) : Mr. Sidhart Kohli
Mr. Balaji Srinivasan for R-1

ORDER

IA No. 64 of 2019

(Application for condonation of delay in filing appeal)

We have heard learned counsel for the Applicant/Appellant.

For the reasons set out in the application, IA is allowed and 40 days' delay in filing the appeal is condoned. Application is disposed of.

DFR NO. 4919 of 2018

Heard Mr. Prabhuling Navadegi, learned senior counsel for the Appellant.

We have gone through the impugned order and also letter of the Government of Karnataka dated 23-6-2017. Stay is granted so far as the execution of the operation of the impugned order dated 18-9-2018 until further orders.

Registry is directed to number the appeal and list the matter for admission on **23-4-2019**.

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

tpd/vg